

In Notification No. G.S.R. 385 in Gazette of India dated the 10th November, 1997 under section 33 of the Auroville Foundation Act, 1988.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above

[Placed in Library, See No. LT 269/98]

[English]

The National Environment Appellate Authority (Salary, Allowances and Condition of Service of Members) Rule, 1998 etc.

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : Sir, I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of the National Environment Appellate Authority Act, 1997 :

- (i) The National Environment Appellate Authority (Salary, Allowances and Conditions of Services of Members) Rules, 1998 published in Notification No. G.S.R. 189 (E) in Gazette of India dated the 20th April, 1998.
- (ii) The National Environment Appellate Authority (Salary, Allowances and Conditions of Service of Chairperson and Vice-Chairperson) Rules, 1998 published in Notification No. G.S.R. 190 (E) published in Gazette of India dated the 20th April, 1998.
- (iii) The National Environment Appellate Authority (Appeal) Rules, 1997 published in Notification No. S.O. 775(E) in Gazette of India dated the 20th November, 1997.
- (iv) The National Environment Appellate Authority (Financial and Administrative Powers) Rules 1998 published in Notification No. S.O. 224(E) in Gazette of India dated the 18th March, 1998.

[Placed in Library, See No. LT 270/98]

Annual Report and Review by the Government of the working of the Shipping Corporation of India Ltd.

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN) : Sir, I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under sub-

section (1) of section 619A of the Companies Act, 1956 :

- (i) Review by the Government of the working of the Shipping Corporation of India Limited, Mumbai, for the year 1996-97.
- (ii) Annual Report of the Shipping Corporation of India Limited, Mumbai, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon together with Annexure.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 271/98]

- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Shipping Corporation of India Limited and the Ministry of Surface Transport for the year 1998-99.

[Placed in Library, See No. LT 272/98]

12.04 hrs.

ANNOUNCEMENT RE : SITTING OF THE HOUSE

[English]

MR. SPEAKER : Hon. Members, I would like to inform the House that the House would adjourn at 4 p.m. today, to reassemble at 5 p.m. for the presentation of the General Budget.

12.05 hrs.

[English]

ELECTIONS TO COMMITTEES

(i) National Shipping Board

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI) : I beg to move :

"That in pursuance of Section 4(2) (a) of the Merchant Shipping Act, 1958 read with Rule 4(2) of the National Shipping Board Rules, 1960, the Members of this House do proceed to elect, in such manner as the Speaker may direct, four Members from among themselves, to serve as members of the National Shipping

Board, for a period up to 10.4.1999, subject to other provisions of the said Act."

MR SPEAKER : The Question is :

"That in pursuance of Section 4(2) (a) of the Merchant Shipping Act, 1958 read with Rule 4(2) of the National Shipping Board Rules, 1960, the Members of this House do proceed to elect, in such manner as the Speaker may direct, four Members from among themselves, to serve as members of the National Shipping Board, for a period up to 10.4.1999, subject to other provisions of the said Act."

The motion was adopted.

(ii) Animal Welfare Board of India

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI SURESH PRABHU) : I beg to move :

"That in pursuance of Section 5(1) (i) of the Prevention of Cruelty to Animals Act, 1960, the Members of this House do proceed to elect, in such manner as the Speaker may direct, four Members from among themselves to serve as members of the Animal Welfare Board of India, subject to the other provisions of the said Act."

MR. SPEAKER : The Question is :

"That in pursuance of Section 5(1) (i) of the Prevention of Cruelty to Animals Act, 1960, the Members of this House do proceed to elect, in such manner as the Speaker may direct, four Members from among themselves to serve as members of the Animal Welfare Board of India, subject to the other provisions of the said Act."

The motion was adopted.

12.06 hrs.

MOTION RE: FIRST REPORT OF BUSINESS ADVISORY COMMITTEE

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI MADAN LAL KHURANA) : Sir, I beg to move :

"That this House do agree with First Report of the Business Advisory Committee presented to the House on the 29th May, 1998."

MR SPEAKER : The Question is :

"That this House do agree with First Report of the Business Advisory Committee

presented to the House on the 29th May, 1998."

The motion was adopted

12.07 hrs.

PRASAR BHARATI (BROADCASTING CORPORATION OF INDIA) AMENDMENT BILL*

[English]

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF COMMUNICATIONS (SHRIMATI SUSHMA SWARAJ) : I beg to move for leave to introduce a Bill to amend the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

Sir, with your kind permission, I would also bring to the notice of the House that Clause 11 of the Bill, which involves expenditure, should have been printed in thick type but inadvertently it has not been printed so.

MR SPEAKER : The Question is :

"That leave be granted to introduce a Bill to amend the Prasar Bharati (Broadcasting Corporation of India) Act, 1990."

The motion was adopted

SHRIMATI SUSHMA SWARAJ : I introduce the Bill.

12.08 hrs.

MATTERS UNDER RULE 377

- (i) Need to provide adequate compensation to the opium growers of Madhya Pradesh and Rajasthan for the damage caused to their crops due to hailstorms and take steps for renewal of their licences

[Translation]

DR. LAXMINARAYAN PANDEY (Mandsaur) : Mr Speaker, Sir, Opium growers of Madhya Pradesh and Rajasthan contributing to the National economy by earning foreign exchange for the exchequer of the country, have been badly hit and have incurred unexpected loss due to hailstorms and the incidence of crops disease. Mandsaur is the worst hit district of Madhya Pradesh. The opium growers are faced with the worst financial crisis on one side while on the other side it would not be possible for them to get their

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